

ITEM NO.2

COURT NO.13

SECTION XVI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

TRANSFER PETITION (CIVIL) NO. 3328/2024

NEHA BHARGAVA

PETITIONER(S)

VERSUS

GOWRAV BHARGAVA

RESPONDENT(S)

FOR ADMISSION and I.R.

Date : 28-02-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) :

Mr. Rakesh Talukdar, Adv.
Mr. Ashray Chopra, Adv.
Mr. Subhro Prokas Mukherjee, AOR

For Respondent(s) :Mr. SK Warish Ali, Adv.

Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Mr. Abhishek Tiwari, Adv.
Dr. Vinod Kumar Tewari, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. On the joint request made by learned counsel appearing for the parties and with a view to explore the possibility of an amicable settlement of matrimonial disputes, the parties are directed to appear before the Supreme court Mediation Centre on 21st March, 2025, at 11.00 a.m.

2. The Supreme Court Mediation Centre is requested to give a report to this Court as expeditiously as possible.

3. List the matter after Mediation Report is received.

(POOJA SHARMA)
COURT MASTER (SH)

(POOJA SHARMA)
COURT MASTER (NSH)